#### COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 & IA NO. 44 OF 2018 APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017 & IA NO. 45 OF 2018 APPEAL NO. 380 OF 2017 & IA NO. 528 OF 2017 AND APPEAL NO. 381 OF 2017 & IA NO. 524 OF 2017

Dated: 20th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017 & IA NO. 44 OF 2018

In the matter of:

Indian Wind Power Association .... Appellant(s)

Versus

Tamil Nadu Generation & Distribution Corporation Ltd. & .... Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & 2

Mr. Sethu Ramalingam for R-3

<u>APPEAL NO. 102 OF 2017 &</u> IA NO. 149 OF 2017 & IA NO. 45 OF 2018

In the matter of:

Indian Wind Power Association .... Appellant(s)

Versus

TANGEDCO & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan

Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & 2

#### Mr. Sethu Ramalingam for R-3

#### APPEAL NO. 380 OF 2017 & IA NO. 528 OF 2017

In the matter of:

TANGEDCO .... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Mr. Nishant

Counsel for the Respondent(s) : Mr. Kumar Mihir for R-3

# APPEAL NO. 381 OF 2017 & IA NO. 524 OF 2017

In the matter of:

TANGEDCO .... Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Mr. Nishant

Counsel for the Respondent(s) : Mr. Kumar Mihir for R-3

# **ORDER**

The learned counsel for respondent No. 1 and 2 in appeal No. 52 of 2017 and appeal No. 102 of 2017 seeks two weeks' time to file reply. He may file the same on or before 04.04.2018 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 20.04.2018 after serving copy on the other side.

List the matters on **09.05.2018**.

#### <u>ORDER</u>

### IA NO. 44 OF 2018 & IA NO. 45 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the learned counsel for respondent No.3 has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the respondent No. 3 and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

mk/tpd